Government thereon?

THE MINISTER OFINDUSTRY

<SHRI MANUBHAI SHAH): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

A representation has recently been received from the Indian Chamber of Commerce, Cochin for the setting up in Kerala of the Phyto-Chemical plant which is one of the five drug units proposed to be established in India with the assistance of the U.S.S.R. Government. It has been referred to ihe Committee set up under the Planning Commission to examine the auction of location of the different <trug units recommended in the report of the U.S.S.R. Drug Team and formulate their proposals for the consi-derati n of Government. The Committee has not yet concluded its deliberations.

SHRI P. A. SOLOMON: May I know the contents of the memorandum?

SHRI MANUBHAI SHAH: They want one of the plants to be located there. This memorandum has been sent to the Committee which is examining this question of the location of the plant.

SHHI P. A. SOLOMON: Is it not a fact that the memorandum contains a complaint to the effect that the Cochin Chamber of Commerce was not allowed to meet the Soviet delegation which toured India?

SHRI MANUBHAI SHAH: As far as the Soviet delegation is concerned, it did not tour the country for locating •sites

SHRI P. A. SOLOMON: I am talking about the Soviet delegation.

SHRI MANUBHAI SHAH: Yes, I am talking about the Soviet delegation. It •did not go on a tour for deciding locations. It was only a technical expert delegation to decide on the items to

(b) if so, what action has been taken by ! be manufactured. As far as the loca-j tion part is concerned, it is the responsibility of the Government of India. The Committee set up by us has written to all the State Governments asking for various data to enable the Committee to decide on the location of the different units.

> SHRI N. C. SEKHAR: The ooint is whether the Cochin Chamber of Commerce requested the Government to allow it to see this Soviet delegation to discuss this particular project.

> SHRI MANUBHAI SHAH: As far as we are aware, this Chamber did not write any such thing to us. It might have approached the local Government but what I was trying to point out was that the Soviet delegation was not to tour the country for deciding on the location of the plant. During its tour, it had merely to assess the needs and requirements of the different items

> SHRI B. K. P. SINHA: May I know whether the Chief Minister of Kerala, over the head of the Government of India, held negotiations with a foreign Government for the establishment of foreign enterprises in this country without consulting the Government of India?

> SHRI MANUBHAI SHAH This does not arise out of this question. So, many people contact so many other people.

EVALUATION AND IMPLEMENTATION DIVISION

*505. SHRI V. K. DHAGE: Will U« Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government are considering any measures to expedite the disposal of complaints made to the Evaluation and Implementation Division; and

(b) if so what are those measures?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHBA): (a) and

(b). The sole purpose of setting up an Evaluation and Implementation Division is to speed up disposal of complaints regarding non-implementation.

SHRI V. K. DHAGE: May I know when this Division was established and what has been the result of its working?

SHRI S. N. MISHRA: I cannot give the exact date but it was set up in pursuance of the recommendation made by the Standing Committee in October 1956.

SHRI V. K. DHAGE: May I know if it is a fact that the reason why no settlement is possible is due to details not being supplied by the parties concerned?

SHRI S. N. MISHRA: That is one of the reasons why action is not being taken in certain cases. Some of the cases referred were of a vague character. In those cases, it has been pointed out to the parties concerned that they must give more specific details.

SHRI V. K. DHAGE: May I know whether there has been any infringement of the Act with regard to workers?

SHRI S. N. MISHRA: One hundred ' and fifty cases were referred in regard to the infringement of the code of discipline. Out of these, 27 per cent, have already been settled.

SHRI M. D. TUMPALLIWAR: May I know the number of complaints received till the end of the current year, or at least till the end of February?

SHRI S. N. MISHRA: I can give figures for the period ending January, 1959. Out of the total number of cases referred, 63 per cent, necessitated enforcement. Of these 36 per cent, have already been settled, 13 per cent, are under prosecution or adjudication and 14 per cent, are in various stages of examination.

EXECUTION OF HOUSING SCHEMES

*506. SHRI V. K. DHAGE: Will the Minister of WORKS, HOUSING ANI> SUPPLY be pleased to state:

(a) whether Government have taken a decision to adopt various measures to check the delay due to formalities in the execution of the various housing schemes; and

(b) if so, what are those measures?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) and (b). A statement giving the requisite information is placed on the Table of the House.

STATEMENT

The following steps *inter* alia have been taken to check delays in the sanction and execution of housing schemes:

(a) During this year, the State Governments have been authorised to sanction themselves, the projects formulated by them (or by the local bodies/Cooperatives/Industrial Employers in the State, as the case may be) both under the Subsidised Industrial Housing and Slum Clearance Schemes, within the respective limits of allocation of funds. They were already competent to formulate and sanction projects under the remaining three schemes, viz., Low Income Group Housing Scheme, Plantation Labour Housing Scheme and Village Housing Projects Scheme. They do not, therefore, now have to wait for technical approval or financial sanction from the Centre before commencing work on individual projects.

(b) Under the revised procedure for release of Central assistance introduced in May, 1958, three-fourths of the amount allocated to the States for individual housing schemes is automatically placed at their disposal, as ways and means advances, in nine monthly instalments, to be finally adjusted at the close of the financial year in the light of *the* actual expen-